

B-2

**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**

C.P. No. 69/241-244/NCLT/AHM/2017




Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH  
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 14.02.2018**

Name of the Company: Bharat P. Raut & Ors.  
V/s.  
Madhu Silica Pvt. Ltd. & Ors.

Section of the Companies Act: Section 241-244 of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Saurabh N. Soparkar	Sr. Adv.	Resp.	
2.	Jaimin R. Dave	Adv.	Resp	
3	Nachiket Dave	Adv.	Petitioner	
4.	Amita Desai	Practicing company secretary	Petitioner	

**ORDER**

Learned Advocate Mr. Nachiket Dave with Learned PCS Ms. Amita Desai present for Petitioner. Learned Senior Advocate Mr. Saurabh Soparkar with Learned Advocate Mr. Jaimin Dave i/b Learned Advocate Mrs. Swati Soparkar present for Respondents.

Report of valuer filed before Registry on 25.01.2018 at 01.20 P.M after the hearing in CP 69/2017 is completed.

Sealed cover opened today in open Court in the presence of both sides counsels.

It contains three sets of valuation report dated 25.01.2018.

As per the consent term no. 8 and in view of para 9 of the order dated 12.10.2017 one set of the report given to the Learned counsel for petitioner and one set given to learned Counsel for Respondents.


For further orders for exchange of shares/ consideration and for fixation of time line.

List the matter on 07.03.2018.

  
**BIKKI RAVEENDRA BABU**  
**MEMBER JUDICIAL**

Dated this the 14th day of February, 2018.

Received one  
set of valuation  
report on behalf  
of Respondents

  
Jainin R. Dave  
for Mrs. Swati S. Soparkar  
14/2/2018 @ 4:45 P.M.

Nachiket A. Dave

Nachiket

14/2/18 at 4:45 pm

Received set of  
valuation report on  
behalf of petitioner-ESD